

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 7344 of 2019

Ramjay Kumar Singh

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Anurag Kashyap, Advocate
For the Respondent-State : Mr. Kaushik Sarkhel, G.A.-V

03/25.06.2020. Heard Mr. Anurag Kashyap, learned counsel for the petitioner and Mr. Kaushik Sarkhel, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Anurag Kashyap, learned counsel for the petitioner submits that he has received copy of the counter affidavit and he intends to file rejoinder to the same. He further submits that this matter may be taken up after two weeks.

Mr. Kaushik Sarkhel, learned counsel for the respondent-State submits that he is also not in a position to argue out this matter as he has been recently provided the file because on earlier occasion another counsel was appearing on behalf of the respondent-State.

Post this matter on 21.07.2020.

Let the name of Mr. Kaushik Sarkhel be reflected in the cause-list on behalf of the respondent-State.

(Sanjay Kumar Dwivedi, J.)

Ajay/